

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 792/Del/2013
Assessment year 2007-08**

Eicher Motors Limited (erstwhile Eicher Goodearth Investments Ltd.), 3 rd Floor, Select City Walk, A-3, District Centre, Saket, New Delhi-110017 (PAN: AAACE0052D)	vs	Income Tax Officer, Ward 11(1), New Delhi.
(Appellant)		(Respondent)

Appellant by: Shri Deepesh Jain, CA

Respondent by: Shri Umesh Takyar, Sr. DR

Date of hearing : 17.11.2020

Date of pronouncement : 17.11.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-V, New Delhi dated 08.01.2013 and pertains to assessment year 2007-08.

2. The learned counsel for the assessee, vide its letter dated 17th November, 2020, has requested for withdrawal of the appeal filed by him and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act ').

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 17th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar